

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 408 of 1995

Thursday this the 23rd day of March, 1995.

CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

R. Raveendran,
Electrical Khalasi,
Senior Electrical Foreman's Office,
Southern Railway, Ernakulam South. Applicant

(By Advocate Mr. P.K. Madhusoodhanan)

Vs.

1. The Divisional Personnel Officer,
Southern Railway, Thiruvananthapuram.
2. The Senior Divisional Electrical
Engineer, Southern Railway,
Thiruvananthapuram.
3. The Divisional Railway Manager,
Southern Railway, Thiruvananthapuram ... Respondents

(By Advocate Mr. P.A. Mohammed)

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant complains that A10 representation made by him before 1st respondent remains unanswered in nine months. We direct 1st respondent to consider A10, pass appropriate orders thereon within four weeks from today and communicate the order to applicant. We do not indicate in what manner the representation should be disposed of.

2. With the aforesaid direction, we dispose of the application. No costs.

Dated the 23rd day of March, 1995.

Chettur Sankaran
P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Sankaran
CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN